

Praveen Rastogi & Ors. Vs Securities and Exchange Board of India

Court: Securities Appellate Tribunal Mumbai

Date of Decision: Jan. 15, 2025

Hon'ble Judges: P. S. Dinesh Kumar Presiding Officer, Meera Swarup Technical Member ,Dheeraj Bhatnagar
Technical Member

Bench: Full Bench

Advocate: KC Jacob, Shourya Tanay, Mihir Mody, Yash Sutaria ,Tushar Bansode

Judgement

This praecipe is filed by the appellants seeking corrections in our order dated January 06, 2025 to add ₹129.2, 129.3, 129.5 to ₹ in the first sentence

of paragraph no. 4, before ₹129.11 ₹.

2. Mr. Mihir Mody, learned advocate for the respondent has no objection. His submission is placed on record. Correction ordered. Praecipe is

accordingly disposed of.

3. Learned advocate for the appellants seek two more weeks time to deposit the amount as directed on January 06, 2025. Granted.

4. Call on March 12, 2025.